Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting due for 09.09.2010 but actually held on 16.09.2010

The Meeting No. 24/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 09.09.2010 but actually held on 16.09.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

	<u> </u>	<u> </u>
SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 24/84-ALC3/2010 MEETING DATE: 09.09.2010 **MEETING NUMBER**

||Party Name: VERSATILE ENTERPRISES Case No.:3/24/84-ALC3/2010 Meet No/Date:24/84-ALC3/2010 Status: Rejected

	PVT.LTD;	09.09.2010	
HQ File :01/84/050/00154/AM11/	RLA File :30/24/040/00010/AM10/	Lic.No/Date:3010061923 01.07.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither mentioned GSM of fabric nor GSM of EVA coating. Further, they have also not coating weight of EVA in the export item. In absence of this, it was not possible to compute the requirement of input in this case. Hence, Committee was constrained to reject this case.

RLA may take suitable consequential action accordingly.

Case No.:14/9/84-ALC3/2010	Party Name:NARAYAN INTERNATIONAL	Meet No/Date:24/84-ALC3/2010 09.09.2010	Status: Approved
HQ File :01/84/050/00050/AM11/		Lic.No/Date:0510261480 30.03.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the report submitted by the team of officers of Norms Committee, who visited the unit of the firm. It was felt that as per manufacturing process, there are four Duvet Covers in different sizes and these Duvet coveres are having upper layer of patched fabric in which about 10 to 14% wastage is noticed. As per size in manufacturing of final product from patched fabric in addition to 46% wastage for making of patched fabric from plain fabric and for upper side, a total wastage is 56% t o60% according to size. 12% to 15% wastage noticed due to wide width of Duvet Covers for manufacturing of lower side of Duvet Cover. The Sham is made from patched fabric only. Accordingly, the Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.	Export item		Import item		Qty.	Qty. to be accounted
No					allowed	for in the export item.
1	Processed	cotton	Processed cotton	fabric,	1.116	0.715 Kgs/Pc
	made-ups:	Duvet	GSM-145+/-10%		Kgs/Pc	
	cover-twin	(Style	Processed cotton	fabric,	0.940	0.670 Kgs/Pc
	No.0JNY301)		GSM-165+/-10%		Kgs/Pc	
	Size-68"x88"					
2	Processed	cotton	Processed cotton	fabric,	1.370	0.850 Kgs/Pc
	made-ups:	Duvet	GSM-145+/-10%		Kgs/Pc	

	Cover-tull No.0JNY401) Size-81"x88"	(Style	Processed cotton GSM-165+/-10%	fabric,	0.940 Kgs/Pc	0.825 Kgs/Pc
3	Processed made-ups:	cotton Duvet	Processed cotton GSM-145+/-10%	fabric,	1.570 Kgs/Pc	0.980 Kgs/Pc
	cover-queen No.0JNY501) Size-88"x96"	(Style	Processed cotton GSM-165+/-10%	fabric,	1.000 Kgs/Pc	0.740 Kgs/Pc
4	Processed made-ups:	cotton Duvet	Processed cotton GSM-145+/-10%	fabric,	1.890 Kgs/Pc	1.180 Kgs/Pc
	cover-king No.0JNY601) Size-107"x96"	(Style	Processed cotton GSM-165+/-10%	fabric,	1.095 Kgs/Pc	0.950 Kgs/Pc
5	Processed made-ups: standard No.0JNY701) Size-21"x27"	cotton Sham- (Style	Processed cotton GSM-145+/-10%	fabric,	0.240 Kgs/Pc	0.150 Kgs/Pc

It was also decided to advise the applicant firm to mention the use of patched fabric in export item description in future advance authorization. The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/18/84-ALC3/2010	l ²	Meet No/Date:24/84-ALC3/2010 09.09.2010	Status: Rejected
HQ File :01/84/050/00114/AM11/		Lic.No/Date:3510031035 23.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have asked for Flame retardant and Water repellent compound but from the description of export item it is not clear. Further, they have neither given GSM of grey fabric/GSM of finished fabric nor flow chart alongwith justification for wastage asked. In absence of this it is not possible to compute the requirement of inputs. Hence, Committee was constrained to reject this case.

RLA may take suitable consequential action accordingly.

			1		Status: Deferred	
		HQ File :01/84/050/00116/AM11/			Defer Date: 30.09.2010	
4	- 1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm was granted personal hearing but could not attend the same. Firm have requested to give another date of				

personal hearing on 30.09.2010. It was therefore, decided to give personal hearing on 30.09.2010 to the firm. The case stands deferred for re-listing on 30.09.2010.

	Case No.:2/20/84-ALC3/2010	Party Name:NATURAL INTIMA PVT.LTD,		Status: Withdrawn
	HQ File :01/84/050/00119/AM11/		Lic.No/Date:0710073353 03.08.2010	
	Decision: The Committee consider Bangalore letter dated 01.09.20 accordingly cancelled. Therefore, Committee considerations are supplied to the consideration of the consideration of the committee consideration.	10 informing that firm have sur	rendered this advance auth	•

II I	1 3	Meet No/Date:24/84-ALC3/2010 09.09.2010	Status: Approved
HQ File :01/84/050/00121/AM11/		Lic.No/Date:0410116054 05.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither mentioned Style No. of the export item nor CAD, CAM, calculation sheet, measurement. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

- The item of import at S.No. 1, 3 against export item No. 1 and import item at S.No. 3 against export item No.2 may be disallowed.
- The item of import at S.No. 4, 5, 6, 7, 8, 9, 10 and 11 may be allowed on net to net basis with (ii) accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

		3	Meet No/Date:24/84-ALC3/2010 09.09.2010	Status: Approved
7	HQ File :01/84/050/00123/AM11/		Lic.No/Date:0710073441 06.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import on repeat basis. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/24/84-ALC3/2010	Party Name: CONCORD CREATIONS INDIA PVT LTD	Meet No/Date:24/84-ALC3/2010 09.09.2010	Status: Rejected
HQ File :01/84/050/00152/AM11/		Lic.No/Date:0710073852 27.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed copy of sketch submitted is not legible. Further, they have also not mentioned style No. of the export item and justification for asking higher Qty. of inputs. In absence of this it is not possible to compute the requirement of inputs. Hence, Committee was constrained to reject this case.

Case No.:2/24/84-ALC3/2010	/	Meet No/Date:24/84-ALC3/2010 09.09.2010	Status: Approved
HQ File :01/84/050/00153/AM11/	1	Lic.No/Date:0410116760 30.08.2010	
 Decision: The Committee cons	·	•	• • •

deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 10% wastage on repeat basis as detailed below: -

	S. No	Export Item	Export Qty.	Import item	Qty. allowed
	110			Varia of fine enimed	2200 1/22
Ш	I	Shawls/Scarves/Mufflers	3000	Yarn of fine animal	3300 Kgs
		made of 100%	Kgs	hair of cashmere	
		Cashmere		(carded)	
	2	Cashmere knitwear	2000	Yarn of fine animal	2200 Kgs
			Kgs	hair of cashmere	_
				(carded)	
	The R	A shall be advised to take necessary action subject to compliance of			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/24/84-ALC3/2010	Party Name:S K EXPORTS	Meet No/Date:24/84-ALC3/2010 09.09.2010	Status: Approved
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HQ File :01/84/050/00155/AM11/	RLA File :03/95/040/00423/AM11/	Lic.No/Date:0310590446 31.08.2010	
Decision: The Committee considerations in consultation with tratify the Advance authorization issorber R.A shall be advised to take not	the representatives of technical ued in this case on net to net ba	authorities present in the naise with accountability clause	neeting decided to

Manual agenda cases

Case No.233	M/s Aiditya Biral Nuvo Ltd., Kolkata
NC No.24/AM11	F.No.01/84/50/156/AM10/DES-V
Dated 09.09.2010	Ratification of input output norms in respect of Advance Authorization No.0210133432 dated 06.11.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 14.10.2010.

Case No.234 Reference from O/o Jt. DGFT, Kolkata	
NC No.24/AM11	F.No.01/84/162/187/AM10/DES-V
Dated 09.09.2010 Policy Relaxation of General Note No. 14 of Textiles Production	
	DFIA licenses issued to seven different firms.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 14.10.2010.

Case No.235	M/s Bombay Rayon Fashions Ltd., Mumbai
NC No.24/AM11	F.No.01/84/50/224/AM10/DES-V
Dated 09.09.2010	Ratification of input output norms in respect of Advance Authorization No.0310541630 dated 23.10.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm did not respond to DC (MSME) letter asking some information/details, in absence of which case cannot be reviewed. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.236	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC No.24/AM11 F.No.01/84/50/176/AM10/DES-V	
Dated 09.09.2010	Re-fixation of input output norms for import of dyes and chemicals for export of technical garments.

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to remind TEXPROCIL for complete industry data separately for normal Chemicals and specialty Chemical alongwith complete justification comparatively and defer the case for re-listing on 28.10.2010.

Case No.237	M/s SRV Knit Tech Pvt. Ltd., Bangalore
NC No.24/AM11	F.No.01/84/50/75/AM06/DES-V
Dated 09.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0710037527 dated 29.04.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 29.04.2010. Subsequently, on representation of the firm NC had decided to call the applicant firm for personal hearing. The Committee perused firm's letter dated 15.09.2010 received

by Fax informing that they would not be able to attend personal hearing as concerned person is on leave due to health problem. However, they have informed that they have manufactured the export item and their consumption is as per SION, J-141. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms by allowing the item of import with 13.8% wastage on both the export item taking cue from SION, J-141 in partial modification of its earlier decision taken on 29.04.2010.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.238	M/s S.L.Banthia Textiles Industries Pvt. Ltd., Surat
NC No.24/AM11	F.No.01/84/50/163/AM10/DES-V
Dated 09.09.2010	Ratification of input output norms in respect of Advance Authorization No.5210028465 dated 06.10.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Santosh Kumar Bhatia, Director in the firm, who appeared for personal hearing before Committee. He informed that GSM of nylon fabric, which they export is 72, width of fabric is 66" and weight of linear meter is 120 grams in this case. Accordingly, the total export Qty. weight works out is 59302.4 Kgs. He also informed that all chemical are toluene/water based and both evaporate while coating so usage of chemical is not truly reflected in the weight of finished fabric. Accordingly, the Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case as detailed below:-

Export It	tem	Export Qty.	Import item	Qty. allowed
Nylon fal	brics	54302.4 Kgs	1) Nylon yarn	1) 49500 Kgs
with do	ouble	(450000 Mtrs.)	2) Poly Acrylic	2) 10297.130 Kgs
silver coatii	ng in		3) Cross lining agent	3) 1558.240 Kgs
66" w	vidth,		4) Anti locking agent	4) 2227.5 Kgs
GSM-72.			5) Water repellent	5) 1603.8 Kgs
			6) Aluminum Paste	6) 7678.8 Kgs
			7) BIK Pigment	7) 450 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.239	M/s Viraj Syntex Pvt. Ltd., Kanpur	
NC No.24/AM11	F.No.01/84/50/283/AM10/DES-V	
Dated 09.09.2010	Ratification of input output norms in respect of Advance Authorization No.0610017134 dated 29.01.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to give another personal hearing before Norms Committee meeting on 28.10.2010 to the firm. The case stands deferred for re-listing on 28.10.2010.

Case No.240	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC No.24/AM11	F.No.01/84/50/223/AM10/DES-V
Dated 09.09.2010	Ratification of input output norms in respect of Advance Authorization No.3210042217 dated 15.12.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.241	M/s Sky Industries Ltd., Mumbai
NC No.24/AM11	F.No.01/84/50/294/AM10/DES-V
Dated 09.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0310565484 dated 19.03.2010.

Decision: The Committee considered the case as per agenda along-with other relevant papers and decided that a Team of Norms Committee comprising Officers from DGFT, R.O, TC, Mumbai, DC (MSME) and DIPP will visit the manufacturing unit of the firm in order to study the complete manufacturing process involved in this case. The case was deferred for re-listing on 28.10.2010.

Firm may be informed accordingly.

Case No.242	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC No.24/AM11	F.No.01/84/50/158/AM10/DES-V
Dated 09.09.2010	Ratification of input output norms in respect of Advance Authorization No.3210041587 dated 27.10.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 14.10.2010.

Case No.243	M/s Ess & Bee International, New Delhi
NC No.24/AM11	F.No.01/84/50/312/AM07/DES-V
Dated 09.09.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510191930 dated 28.09.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this

case was cleared by NC in its meeting held on 22.02.2007 as per written comments of TC, Mumbai by allowing the item of import @ 2.62 Sq mtrs./Pc with size-wise specification mentioned on the description of export item. Now, firm have requested to amend the description of export item as they had exported the goods prior to the NC decision in this case. Further, they have also informed that their export item i.e 'Ladies Trouser' was exported in six different sizes i.e 38/40, 42/44, 46/48, 50/52, 54/56 and 58/60, as such, R.A did not accept the same as NC decision does not mention all that sizes. It was also requested to amend the GSM-125+/-10% to read as 120-125+/-10% as per licence amendment sheet as they have exported on the same line. The Committee also went through the copies of shipping bill submitted by the applicant firm and observed that request of the firm is justified. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the size-wise specification from the export description and allow the all six different sizes i.e 38/40, 42/44, 46/48, 50/52, 54/56 & 58/60 and amend GSM to read as 120-125+/-10% as per shipping bill submitted in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may issue EODC accordingly in this case.

Case No.244	M/s Ess & Bee International, New Delhi
NC No.24/AM11	F.No.01/84/50/336/AM07/DES-V
Dated 09.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510192828 dated 17.10.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 08.02.2007 as per written comments of TC, Mumbai by allowing the item of import @ 2.79 Sq mtrs./Pc with size-wise specification mentioned on the description of export item and subsequently reviewed on 31.05.2007. Now, firm have requested to amend the description of export item as they had exported the goods prior to the NC decision in this case. Further, they have also informed that their export item i.e 'Ladies Trouser' was exported in six different sizes i.e 38/40, 42/44, 46/48, 50/52, 54/56 and 58/60 as such, R.A did

not accept the same as NC decision does not mention all that sizes. The Committee also went through the copies of shipping bills submitted by the applicant firm and observed that request of the firm is justified. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the size-wise specification from the export description and allow the all six different sizes i.e 38/40, 42/44, 46/48, 50/52, 54/56 & 58/60 as per shipping bill submitted in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may issue EODC accordingly in this case.

Case No.245	M/s Meenakshi India Ltd., Chennai
NC No.24/AM11	F.No.01/84/50/283/AM04/DES-V
Dated 09.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.410041075 dated 22.05.2003.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 31.07.2003 by allowing import item @2.25 Sq mt./Pc (as per SION, J-275). Now, firm have submitted sketch, measurement and sample alongwith justification for enhancement of the Qty. to 2.67 Sq mtrs/Pc. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the norms by allowing the item of import @ 2.67 Sg mtrs/Pc in this case.

 $(a_{1}, a_{2}, a_{3}, a_{4}, a_{5}, a_{6}, a_{6},$